

1	2	3	4	5	6
11.	Pondicherry	04	04	—	100%
12.	Madhya Pradesh	45	45	—	100%
13.	Chandigarh	01	01	—	100%
14.	Meghalaya	06	06	—	100%
15.	Tripura	03	03	—	100%
16.	Punjab	12	12	—	100%
17.	Rajasthan	28	29#	—	100%
Total		444*	404	46	

* Excluding newly created districts and districts in West Bengal and Tamil Nadu.

@ Three extra schools have been taken for Delhi, Calcutta and Bombay and two for Chennai.

One JNV each has been sanctioned in Naupada Dhenkanal and Kendrapada in Orissa, Kota (Rajasthan), Munger (Bihar) and Gadag (Karnataka) as a special case.

Mines & Minerals
Sea Minerals 13-75

1924. SHRI KRISHAN LAL SHARMA: Will the Minister of OCEAN DEVELOPMENT be pleased to state:

(a) whether ocean has vast resources of minerals, oil and natural gas;

(b) if so, the position of India in this regard; and

(c) the steps proposed to be taken to tap these resources?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Yes, Sir.

(b) and (c) The Hydrocarbon resources of the Indian continental shelf areas up to 200 metre isobath have been prognosticated at 11.7 billion tonnes. In addition about 5-9 billion tonnes of resources have been prognosticated for deeper offshore areas beyond 200 metre isobath. Sea bed survey undertaken by the Geological Survey of India (GSI) within the Exclusive Economic Zone of India have indicated occurrence of heavy minerals sand comprising ilmenite, sillimanite, zircon, Rutile, garnat, magnetite, monazite, micro-manganese nodules, ferro-manganese crusts, lime mud and phosphatised concretions.

During the 9th Five Year Plan, besides ONGC which plans to drill 147 exploratory wells with a total meterage of 42400 metre in the offshore areas of the country under its operational control, private/Joint Venture companies have also additional development plans for Panna Mukta, Tapti and Ravva fields.

A total of about 113 million metric tonnes of oil and about 104 billion cubic metres of Natural Gas is planned to be produced from offshore areas during the 9th Plan Period. Under the New Exploration Licensing Policy, 38 offshore blocks including 12 deep water blocks have been offered for exploration by private and public sector companies.

Geological information is also planned to be upgraded by various methods. Technology for various components of a deep sea mining system for polymetallic nodules is also under development. However, commercial mining of these nodules is not considered viable in the near future.

Delhi Land Reforms Act, 1954

1925. DR. BIZAY SONKAR SHASTRI:
SHRI JANG BAHADUR SINGH PATEL:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether there is a ban on the sale and transfer of land;

(b) if so, the details of land under section 74(4) of Delhi Land Reforms Act, 1954 distributed and sold;

(c) the manner in which the ownership of that land has been changed in the revenue records;

(d) whether any notice has been served upon to Panchayat deptt. while transferring the ownership rights/ and by the revenue department;

(e) if so, the details thereof; and

(f) the steps taken to abide the ban strictly?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL): (a) to (f) The information is being collected from the Government of NCT of Delhi and will be placed on the Table of the House.

76-80 Unauthorised Encroachments

1926. SHRI AMAR ROY PRADHAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the details of unauthorised encroachments detected in Government colonies as on 31.12.1996, area-wise;

(b) the reasons for not complying the instructions of the Government issued on 14.8.98 and 17.11.97 respectively in this regard; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) *Statement* attached.

(b) Instructions are being complied with.

(c) Government has initiated action under the provision of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 for removal of the encroachments.

Statement

Details of Encroachments on Government Land in Delhi

Sl. No.	Colony	Commercial (like shops, stalls) (Nos.)	Religious (like temples, mosques) (Nos.)	Resid. (like Jhuggis, sheds) (Nos.)	Others (like taxi stand, coal depot) (Nos.)
1	2	3	4	5	6
1.	Teen Murti Area	5	—	30	—
2.	Behind Meridien Hotel	—	—	38	—